

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016)

FOR THE ATTENTION OF THE CREDITORS OF REDDY PHARMACEUTICALS LIMITED

1.	Name of corporate debtor	Reddy Pharmaceuticals Limited
2.	Date of incorporation of corporate debtor	05-01-1996
3.	Authority under which corporate debtor is incorporated / registered	Under Companies Act, 1956, with the Registrar of Companies - Hyderabad
4.	Corporate Identity Number / limited liability identification number of corporate debtor	U24232TG1996PLC116710
5.	Address of the registered office and principal office(if any) of corporate debtor	Survey No.111/E & 111/EE, CHERIYAL VILLAGE, KANDI MANDAL CHERIYAL VILLAGE, Medak - TG 502285 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of Order 16-12-2019 Copy made ready on 20-12-2019 CP (IB) No.262/9/HDB/2019
7.	Estimated date of closure of Insolvency Resolution Process	13-06-2020 (180 days from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Maligi Madhusudhana Reddy Reg.No: IBBI/PA-001/IP-P00843/2017-2018/11427
9.	Address and e-mail of the interim resolution professional, as registered with the Board	G-8, Amrutha Ville, Opp. Yashoda Hospital, Rajbhavan Road, Somajiguda, Hyderabad – 500082 TG Email: mmreddyandco@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	M M R Lion Corp, 4 th Floor, HSR Eden, Road No.2, Banjara Hills, Hyderabad – 500034 Email: mmreddyandco@gmail.com mmreddyfca@gmail.com
11.	Last date for submission of claims	30.12.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class(es) of creditors, if any, will be ascertained on verification of books of accounts.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Not applicable at present 2. ---do--- 3. ---do---
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the Hon'ble National Company Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process of the **Reddy Pharmaceuticals Limited** on 16.12.2019 (insolvency commencement date).

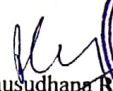
The Creditors of **Reddy Pharmaceuticals Limited**, are hereby called upon to submit their claims with proof on or before 30.12.2019 to the Interim Resolution professional at the address mentioned against entry No 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20.12.2019
Place: Hyderabad



 Maligi Madhusudhana Reddy
 Interim Resolution Professional
 Regd No:IBBI/PA-001/IP-P00843/2017-2018/11427